

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 56 OF 2018 &
IA NO. 640 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

Mr. Hemant Singh
Mr. Ambuj Dixit for R-18

ORDER

IA NO. 640 OF 2018 – (for deleting R-18)

The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant prays for another three weeks' time to file rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder on or before 31.10.2018 after duly serving copy on the other side.

List this matter on **02.11.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member